

130 CRM-M-37090-2026 (O&M)

JASKARAN SINGH VS STATE OF PUNJAB

Present: Mr. Nikhil Ghai, Advocate
for the petitioner.

Learned counsel for the petitioner has, *inter alia*, contended that for prosecution under Section 59 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (for brevity, '1985 Act'), in terms of sub-section 3 thereof, cognizance could not have been taken except on a complaint in writing that too with the previous sanction of the Central Government or the State Government, as the case may be; that for an offence under Section 52 of the Prisons Act also, no FIR could have been registered; and that for the said offences, impugned FIR was registered which has even led to filing of a final report and framing of charge/s against the petitioner.

Notice of motion returnable on 09.09.2026.

Further proceedings before the trial Court shall remain stayed in the meanwhile.

10.07.2026
vishnu

**[RAMESH CHANDER DIMRI]
JUDGE**